

ITEM NO.25

COURT NO.2

SECTION X

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Writ Petition(s)(Criminal) No(s). 142/2022

IRFAN @ BHAYU MEVATI

Petitioner(s)

VERSUS

STATE OF MADHYA PRADESH

Respondent(s)

(MR. SIDDHARTHA DAVE, SR. ADV., MR. K. PARAMESHWAR, ADVOCATE
(AMICUS CURIAE))

Date : 22-04-2022 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE UDAY UMESH LALIT
HON'BLE MR. JUSTICE S. RAVINDRA BHAT
HON'BLE MR. JUSTICE PAMIDIGHANTAM SRI NARASIMHA

For parties:

Mohd. Irshad Hanif, AOR
Mr. Rijwan Ahmad, Adv.
Mr. Mojahid Ahmad, Adv.
Mr. Mohit Kumar, Adv.
Mr. Amar Kr. Raizada, Adv.
Mr. A.R. Siddiqui, Adv.
Mr. Danish Sher Khan, Adv.

Mr. Siddharth Agarwal, Adv.
Ms. Sowjhanya Shankaran, Adv.
Mr. Vishwajeet Bhati, Adv.
Ms. Shreya Rastogi, Adv.
Ms. Shivani Misra, Adv.
Ms. Pratiksha Basarkar, Adv.
Mr. Bhavesh Seth, Adv.

Mr. Sidharth Dave, Sr. Adv
Mr. K Parameshwar, AOR
Ms. A Sregurupriya, Adv
Mr. Prasad Hegde, Adv

For Respondent(s)

Mr. Pashupathi Nath Razdan, Adv.
Mr. Mirza Kayesh Begg, Adv.
Mr. Amandeep, Adv.
Ms. Sneh Bairwa, Adv.

Ms. Rukhmini Bobde (Adv)
Mr. Astik Gupta (Adv)
Mr. Prakhar Srivastav (Adv)

Ms. Sneh Bairwa (Adv)

Mr. Gaurav Agrawal, AOR

UPON hearing the counsel the Court made the following
O R D E R

On 29.03.2022, this Court had directed registration of Suo Motu Writ Petition. The Registry is directed to change the cause-title immediately.

We have had the benefit of hearing Mr. K.K. Venugopal, learned Attorney General for India, Mr. Siddhartha Dave, learned Senior Advocate instructed by Mr. K. Parameshwar, learned advocate both appointed by this Court as Amicus Curiae to assist the Court, Mr. Siddharth Agarwal, learned advocate, representing Project-39A, Mr. Gaurav Agrawal, learned Advocate for NALSA and Ms. Rukhmini Bobde, learned Advocate representing State of Madhya Pradesh.

It is accepted by all the learned counsel that the matter requires consideration at an early date. Learned Attorney General for India submits that he would place on record relevant material pertaining to other jurisdictions which may assist this Court in deciding the instant matter.

We also give liberty to all the learned counsel to place on record any that would render assistance to the Court. Let the needful be done within 10 days.

Mr. K. Parameshwar, learned Amicus Curiae submits that there is a policy in the State of Madhya Pradesh whereunder the Public Prosecutors are given incentives/increments on the basis of death

sentence awarded in matters prosecuted by them.

The State shall place on record the concerned Policy alongwith submissions, if any, in support of said Policy.

List on 10.05.2022.

(INDU MARWAH)
COURT MASTER (SH)

(VIRENDER SINGH)
BRANCH OFFICER